

Direct Tax Laws (Miscellaneous) Repeal Act, 2000

20 of 2000

[June 9, 2000]

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Direct Tax Laws (Miscellaneous) Repeal Act, 2000

20 of 2000

[June 9, 2000]

An Act to repeal certain enactments relating to direct taxes Be it enacted by Parliament in the Fifty-first Year of the Republic of India as follows : 1. Received the assent of the President on June 9, 2000 and published in the Gazette of India, Extra., Part II, Section 1, dated 9th June, 2000, pp. 1 -2, No. 30 2. Received the assent of the President on June 9, 2000 and published in the Gazette of India, Extra., Part II, Section 1, dated 9th June, 2000, pp. 1-3, No. 26

1. Short title :-

This Act may be called the Direct-tax Laws (Miscellaneous) Repeal Act, 2000.

2. Repeal of certain enactments :-

The enactments specified in the Schedule are hereby repealed.

3. Savings :-

(1) The repeal by this Act of any enactment shall not

(a) affect any other enactment in which the repealed enactment has been applied, incorporated or referred to;

(b) affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, immunity, obligation or

liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing;

(c) affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed or recognised or derived by, in or from any enactment hereby repealed;

(d) revive or restore any jurisdiction, office, custom, liability, right, title, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

(2) The mention of particular matters in sub-section (1) shall not be held to prejudice or affect the general application of Section 6 of the General Clauses Act, 1897 (10 of 1897), with regard to the effect of repeals.

SCHEDULE 1

THE SCHEDULE

(See Section 2) REPEALS		
Year	Number	Short title
1926	3	The Government Trading Taxation Act, 1926
1940	XV	The Excess Profits Tax Act, 1940
1947	XXI	The Business Profits Tax Act, 1947
1947	XXX	The Taxation on Income (Investigation Commission) Act, 1947
1949	22	The Payment of Taxes (Transfer of Property) Act, 1949
1949	67	The Taxation Laws (Extension to Merged States and Amendment) Act, 1949
1953	34	The Estate Duty Act, 1953
1954	38	The Madhya Bharat Taxes on Income (Validation) Act, 1954
1962	9	The Estate Duty (Distribution) Act, 1962
1965	1	The Income Tax (Amendment) Act, 1965
1971	37	The Central Board of Direct Taxes (Validation of Proceedings) Act, 1971
1971	62	The Companies (Surcharge on Income Tax) Act, 1971
1976	8	The Voluntary Disclosure of Income and Wealth Act, 1976

1981	7	The Special Bearer Bonds (Immunities and Exemptions) Act, 1981
1991	47	The Voluntary Deposits (Immunities and Exemptions) Act, 1991
1942	LX	The Income Tax and Excess Profits Tax (Emergency) Ordinance,
		1942
1943	IV	The Income Tax Proceedings Validity Ordinance, 1943
1943	XVI	The Excess Profits Tax Ordinance, 1943.